

GOVERNMENT OF INDIA  
(MINISTRY OF TRIBAL AFFAIRS)  
**LOK SABHA**  
**UNSTARRED QUESTION NO. 5624**  
TO BE ANSWERED ON 02.04.2018

**FOREST RIGHT ACT**

5624. SHRI GAURAV GOGOI:  
SHRIMATI RITI PATHAK:  
SHRI JYOTIRADITYA M. SCINDIA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Supreme Court has recently asked various State Governments to provide details of the number of claims made for the grant of land under the provisions of the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and if so, the details thereof;
- (b) if so, whether the Union Government has sought details of the number of claims made for the grant of land under the Act from various State Governments;
- (c) if so, the details in this regard;
- (d) whether the Government proposes to conduct a performance audit by the C&AG or by any other appropriate authority to ensure that tribals living in forest and wildlife areas are not unnecessarily harassed; and
- (e) if so, the details in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS  
(SHRI SUDARSHAN BHAGAT)

(a) In its Order passed on 7.3.2018 in the matter of Writ Petition(s) (Civil) No.(s). 50/2008 Wildlife Trust of India & ORS. versus Union of India & ORS., the Hon'ble Supreme Court of India has issued a direction to 26 State Governments and 2 Union Territories to file a tabular statement in the form of an affidavit indicating the following: -

- (i) The number of claims for the grant of land under the provisions of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006;
- (ii) The claims should be divided into claims made by the Scheduled Tribes and separately by other traditional forest dwellers;
- (iii) The number of claims rejected by the State Government in respect of each category;
- (iv) The extent of land over which such claims were made and rejected in respect of each of the two categories;
- (v) Action taken against those claimants whose claims have been rejected;
- (vi) The status of eviction of those claimants whose claims have been rejected and the total extent of area from which they have been evicted;
- (vii) The extent of the area in respect of which eviction has not yet taken place in respect of rejected claims."

The cut-off date for providing this information is 31.12.2017. The information, as required above, is to be furnished within a period of four weeks by the States/UTs. In the said Order, the Court has not given any direction to the Union of India.

(b) & (c): The Ministry of Tribal Affairs regularly obtains inputs for Monthly Progress Report(MPR) from State/Union Territory Governments which includes number of claims made under FRA. The latest MPR is also put on the website of Ministry of Tribal Affairs. A copy of latest MPR is placed at Annexure.

(d) No, Madam.

(e) Not applicable in view of reply to part (d) above.

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**Details of number of claims received, number of titles distributed, number of claims rejected and number of claims disposed off under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 as on 30.11.2017.**

S. No.	States	No. of Claims received upto 30.11.2017			No. of Titles Distributed upto 30.11.2017			No. of Claims Rejected	Total No. of Claims Disposed off	% Claims disposed off with respect to claims received
		Individual	Community	Total	Individual	Community	Total			
1	Andhra Pradesh	1,69,153	4,726	173,879	87,861	1,428	89,289	55,397	1,44,686	83.21%
2	Assam	1,48,965	6,046	1,55,011	57,325	1,477	58,802	0	58,802	37.93%
3	Bihar	8,022	0	8,022	121	0	121	4,215	4,336	54.05%
4	Chhattisgarh	8,52,530	27,548	8,80,078	386,206	14,161	4,00,367	4,59,799	8,60,166	97.74%
5	Goa	9758	372	10,130	17	8	25	311	336	3.32%
6	Gujarat	1,82,869	7,187	1,90,056	81,178	3,516	84,694	0	84,694	44.56%
7	Himachal Pradesh	591	68	659	53	7	60	0	60	9.10%
8	Jharkhand	99,224	3,286	1,02,510	54,458	1,723	56,181	27,652	83,833	81.78%
9	Karnataka	2,98,795	5,741	3,04,536	12,421	628	13,049	1,71,592	1,84,641	60.63%
10	Kerala	36,140	1,395	37,535	24,599	NA	24,599	7,889	32,488	86.55%
11	Madhya Pradesh	5,76,645	39,419	6,16,064	2,20,741	27,275	2,48,016	3,63,584	6,11,600	99.28%
12	Maharashtra	3,52,950	11,408	3,64,358	1,06,898	5,748	1,12,646	2,31,856	3,44,502	94.55%
13	Odisha	6,05,528	13,062	6,18,590	411,082	5,964	417,046	1,49,711	5,66,757	91.62%
14	Rajasthan	73,455	700	74,155	37,239	88	37,327	34,528	71,855	96.90%
15	Tamil Nadu	18,420	3,361	21,781	0	0	0	0	0	0.00%
16	Telangana	1,83,107	3,427	1,86,534	93,494	721	94,125	82,572	1,76,787	94.77%
17	Tripura	1,98,238	277	1,98,515	1,25,020	55	1,25,075	65,779	1,90,854	96.14%
18	Uttar Pradesh	92,520	1,124	93,644	17,712	843	18,555	74,945	93,500	99.85%
19	Uttarakhand	182	0	182	0	0	0	1	1	0.55%
20	West Bengal	1,31,962	10,119	1,42,081	44,444	686	45,130	96,587	1,41,717	99.74%
<b>TOTAL</b>		<b>40,39,054</b>	<b>1,39,266</b>	<b>41,78,320</b>	<b>17,60,869</b>	<b>64,328</b>	<b>18,25,197</b>	<b>18,26,418</b>	<b>36,51,615</b>	<b>87.39%</b>